

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

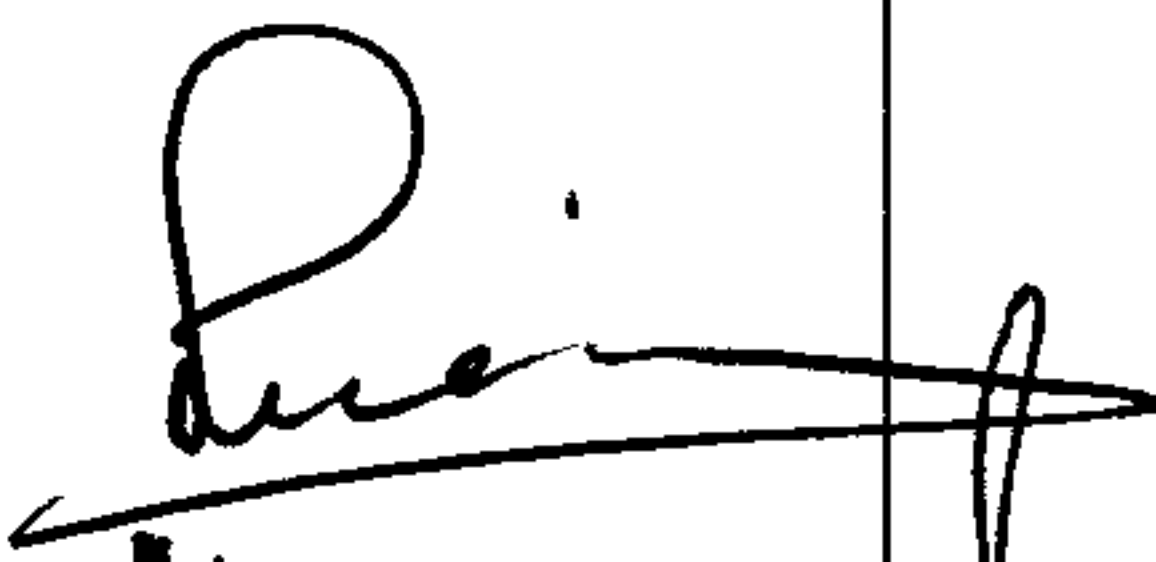
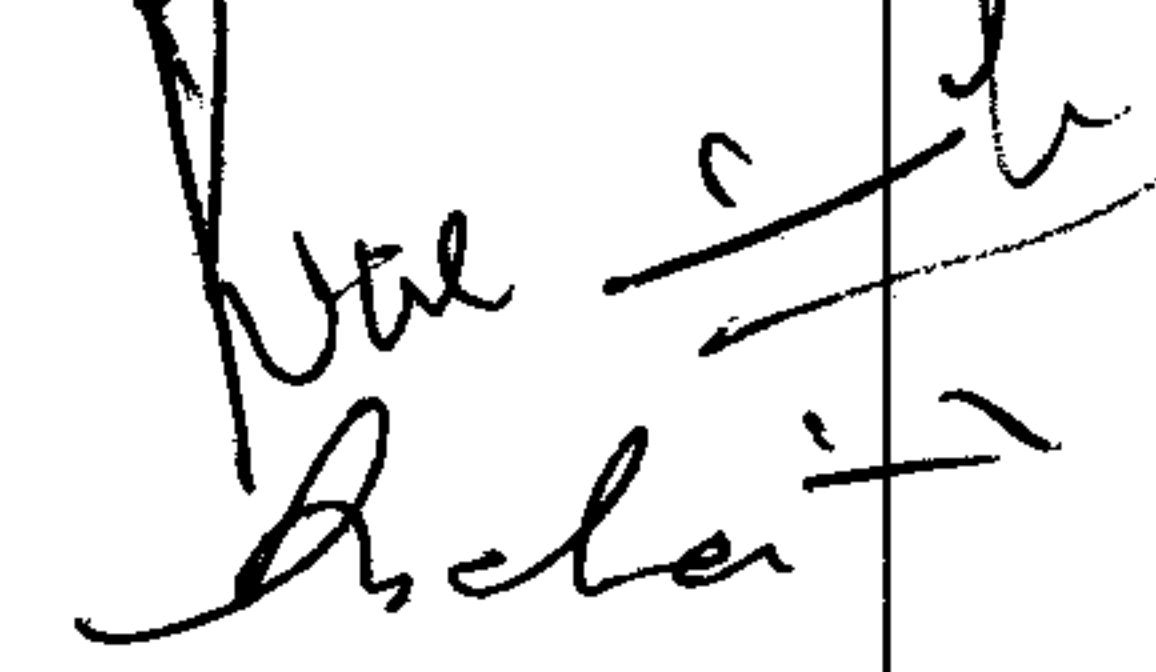
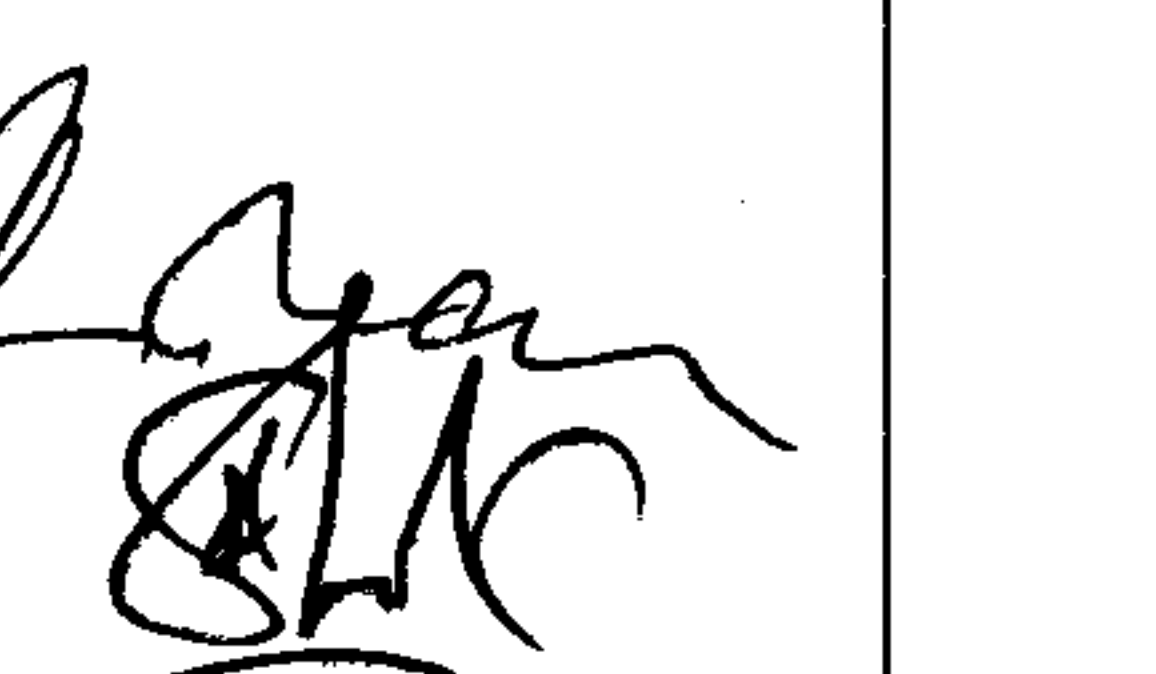


TP No. 120/397-398, 58-59, 235(2), 237(b)/NCLT/AHM/2016 (New)
CP No. 24/397-398, 58-59, 235(2), 237(b)/CLB/MB/2016 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Alliance Industries Ltd.
V/s.
Peoples General Hospital Pvt. Ltd.

Section of the Companies Act: Section 397-398, 58-59, 235(2), 237(b) of the
Companies Act, 1956


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mr. Hamesh Naidu	Adv.	org. Petitioner	
2.	Mr. Kunal P. Vaishnav	Adv.	"	
3.	S.K. Batra	PC Bench	Respondent 1	
4.	L. J. Golani	Adv.	Reps.	
5.	Anandprakash Shroth	Adv.	Re. No. 2	

ORDER


Learned Advocate Mr. Kunal Vaishnav with Learned Advocate Mr. Hamesh Naidu present for Original Petitioner. Learned PCS Mr. S.K. Batra present for Respondent No.1. Learned Advocate Mr. L.J. Golani present for Respondents.

In view of the pendency of IA 193/2017 and 259/2017.

List the matter on 14.12.2017.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL